

ment of West Bengal relating to pre-takeover dues of the Company.

(d) As and when pending issues mentioned above are sorted out.

#### **Regularisation of Daily Wage Clerks in the Central Passport Offices**

511. SHRI DIPEN GHOSH: Will the PRIME MINISTER be pleased to state:

(a) the number of clerks on daily wages working in the Central Passport offices;

(b) the number of such employees who have fulfilled the conditions for permanent absorption;

(c) whether Government have decided to regularise such employees including those who have become overaged; and

(d) whether the regularisation has been made so far?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHED ALAM KHAN): (a) 307 Daily Rated Lower Division Clerks are working in 19 Passport Offices all over India under the Central Passport Organisation, of the Ministry of External Affairs.

(b) None, so far. It was made clear to all Daily Rated Lower Division Clerks at the time when they were initially appointed that they were being recruited on purely temporary basis against temporary vacancies and that they were not eligible for regularisation against regular vacancies in the Central Passport Organisation.

(c) As these Daily Rated Lower Division clerks have rendered 3-4 years service, it has since been decided by the Government to consider regularisation of these Clerks, including ones who were overage at the time of their appointment, who qualify in a written Departmental Competitive Examination including typewriting test. This number shall be subject to availability of

regular vacancies of Lower Division Clerks in the Central Passport Organisation Services of those Daily Rated Lower Division Clerks who do not qualify in the written examination as well as typewriting test will have to be terminated accordingly.

(d) The proposed Departmental Competitive Examination is scheduled to be held on Sunday the 24th March, 1985 at 5 regional centres viz. Delhi, Lucknow, Bombay, Madras and Cochin. The results of the examination will be announced as soon as possible.

#### **Clearance of the Bekreshwar Power Project**

512. SHRI DIPEN GHOSH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Bekreshwar Power Project is lying with the Department of Environment for clearance;

(b) if so, since when and the reasons for the delay and the steps taken to clear it; and

(c) if the reply to part (a) above be in the negative, when cleared and sent to the Central Electricity Authority?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN): (a) to (c) The proposal received in June 1984 did not furnish complete information and necessary site maps. The required information has however been received on 11.3.1985. It is on account of this that decision could not be taken earlier. However the project has been accorded clearance in principle. Due to close proximity of reserve forests and the significantly high ultimate capacity of the proposed plant, the Central Electricity Authority have, however, been advised to ask the proponent to submit detailed Environment impact Statements along with the Environmental Management Plan for examining the project and stipulating necessary environmental safeguards and control measures.